IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4077 of 2020

Muga Mahato @ Muga Lal Mahato ... ... **Petitioner**
Versus
The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. R.C.P. Sah, Advocate
For the State : Mr. Saket Kumar, A.P.P.

02/29.07.2020 Heard Mr. R.C.P. Sah, learned counsel for the petitioner and Mr. Saket Kumar, learned A.P.P. for the State.

So far as defect no. 5 (e) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned the same are ignored.

The petitioner is an accused in connection with Seraikella P.S. Case No. 23/2020, corresponding to G.R. Case No. 286/2020.

The petitioner was apprehended by the Police and he confessed that he had come to meet the other three apprehended accused for taking delivery of cartridges to be sent to Maharaja Pramanik.

It appears that there is no recovery of any arms and ammunitions from the conscious possession of the petitioner. The petitioner is in custody since 12.02.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Chief Judicial Magistrate, Seraikella in connection with Seraikella P.S. Case No. 23/2020, corresponding to G.R. Case No. 286/2020.

(R. Mukhopadhyay, J.)

Alok/-